

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL TRIBUNAL, NEW DELHI**

Original Application No. 836/2024

In the matter of: -

SARITA DWIVEDI

Applicant

Versus

STATE OF UP

Respondent(s)

NDOH: -08.01.2025

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Through Counsel

new Delhi

ASHWIN KUMAR NAIR
COUSEL FOR THE RESPONDENT NO 6

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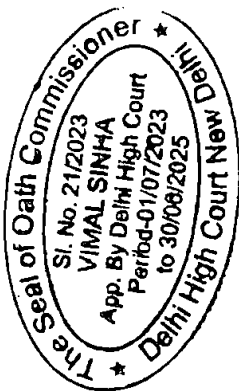
**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 6, M/s OMAXE LTD. IN TERMS OF THE
ORDER DATED 22.10.2024 PASSED BY THIS HON'BLE
TRIBUNAL.**

That I, Digamber Dutt Sharma S/o Late Shri Keshab Dutt, aged about 50 years, Office address at: 7, L.S.C. Kalkaji, New Delhi-110 019 do hereby solemnly affirm that:

1. I am the Authorized signatory on behalf of Respondent no. 6 named as M/S Omaxe Ltd., am well versed with the facts of the case and henceforth extending this supplementary affidavit mentioning the following averments.

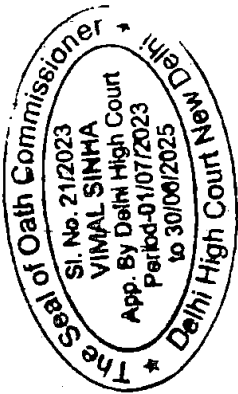


2. That it is humbly submitted that captioned matter is listed for further consideration on 08.01.2025 before this Hon'ble Tribunal.
3. That on 02.09.2024 this Hon'ble tribunal was pleased to take *Suo-motu* cognizance towards the letter of the alleged petitioner named Sarita Dwivedi, resident of 403, Omaxe City, Raebareli Road, Lucknow, dated 30.10.2023 in which M/S Omaxe Ltd. (Hereinafter the Deponent) was impleaded as Respondent No. 6 in the captioned matter.
4. That after perusing the Joint Committee Report dated 03.10.2024 vide an order dated 22.10.2024, this hon'ble tribunal was pleased to implead Nagar Nigam Lucknow through Municipal Commissioner as respondent no. 7:
5. That it is humbly submitted before this Hon'ble tribunal that vide the order dated 22.10.2024, this Hon'ble tribunal also directed the UPPCB to file additional reply covering all aspects which are involved in the present matter based on the observations made by the Joint Committee in its report.
6. That the respondent no. 2, UPPCB vide its reply dated 25.11.2024 has addressed the details which came into



light after the inspection dated 03.10.2024 done by the joint committee comprising of members nominated by the respondent No. 2, 3 and 5

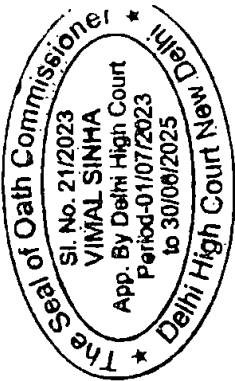
7. That vide an order dated 29.11.2024, this Hon'ble tribunal was pleased to direct the respondent no. 6 to file the objection (if any) or reply to the reply submitted by the UPPCB, respondent no. 2.
8. That the contents of Para 1-3 & 4A are a matter of fact and as such needs no reply
9. That in reply to the para 4 B, it is humbly submitted before this hon'ble tribunal that the Uttar Pradesh Pollution Control Board (UPPCB) vide Ref: 1716/NOC/3189/07 dated 20.01.2007 granted a No Objection Certificate (NOC) for the establishment of a township and related facilities on Khasra No. 1167-1283, 1285 C, 1285 B, 1379, 1312, 1313, 1316, 1317, 1319, 1321, 1329, 1336, 1598, 1599, 1600, 1603, 1606, 1673, 1674, 1677, 1680, 1881, 1683, 1713, and Village Aurangabad Khasra No. 1485, subject to specific conditions.



A true copy along with translated copy of the No Objection Certificate (NOC) dated 20.01.2007; Ref: 1716/NOC/3189/07 is hereby annexed as **ANNEXURE**

1.

10. That these include adherence to the approved area and construction map, installation of a 2200 KLD capacity STP with a disinfection unit for sewage treatment and reuse, solid waste management with vermicomposting for biodegradable waste, soundproofing and chimney standards for DG sets, rainwater harvesting arrangements, development of a 33% green belt (further amended to 15% vide NOC dated 05.02.2007), and ensuring no polluted effluent is discharged outside the township.



11. That additionally, prior permissions for groundwater use and air/water consent must be obtained, and compliance with the EIA Notification, 2000 is exempted as the township area is less than 50 hectares.

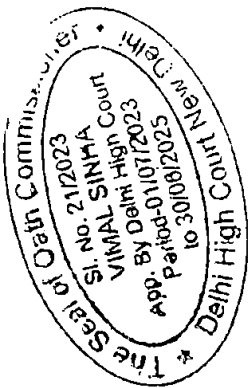
12. That it is humbly submitted before this Hon'ble tribunal that the UPPCB vide Ref: 1864/NOC/3189/07 dated 05.02.2007 had amended the No Objection Certificate

(NOC) issued earlier under Ref: 1716/NOC/3189/07 dated 20.01.2007. The amendments are as follows:

- A. That in paragraph 1 of the earlier NOC, Khasra No. 1306 is to be read in place of Khasra No. 1376; and
- B. That as per the instructions of the Lucknow Development Authority (LDA), the area to be developed as a green belt, mentioned in Point 6, has been revised to at least 15% of the total township area.

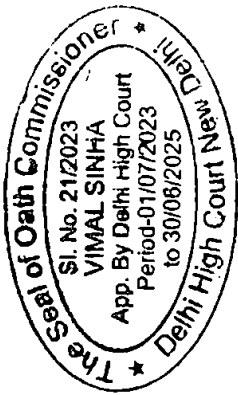
A true copy along with translated copy of the Amended No Objection Certificate (NOC) dated 05.02.2007; Ref: 1864/NOC/3189/07 is hereby annexed as **ANNEXURE 2**.

13. That it is humbly stated and submitted before this Hon'ble tribunal that the deponent is committed to operating responsibly within environmental regulations while actively contributing to sustainable practices. This proactive approach not only aligns with legal requirements but also reflects a dedication to protecting public health and the environment.



14. That in reply to para 4 C it is humbly submitted before this Hon'ble tribunal that vide a letter dated 30.07.2024 bearing the reference no.- 21592/U PPCB/Lucknow (U PPCBRO)/CTO/both/LUCKNOW/2024 the U PPCB was pleased to grant the Consolidated Consent to Operate and Authorisation (CAA) (Fresh) under Section 25 of the Water (Prevention & Control of Pollution) Act, 1981.

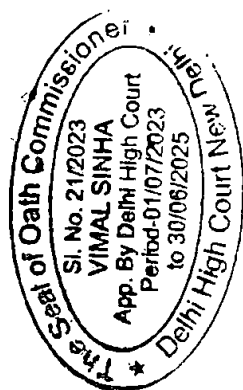
A true copy along with translated copy of the letter dated 30.07.2024 bearing the reference no. 21592/U PPCB/Lucknow (U PPCBRO)/CTO/both/ LUCKNOW/2024 the U PPCB is hereby annexed as **ANNEXURE 3**.



15. That the above said Fresh CAA, in terms of Effluent Quality Management deponent herein operates a sewage treatment plant (STP) with a capacity of 2200 KLD, specifically designed to treat domestic sewage of 1005.54 KLD. The company is committed to ensuring that the treated effluent meets the following parameters as per the Environment (Protection) Rules, 1986:

Parameter	Standard Limit	Current Status
pH	6.5 - 8.5	Compliant
BOD (Biochemical Oxygen Demand)	≤ 30	Compliant
Fecal Coliform	≤ 100 MPN/100ml	Compliant
TSS (Total Suspended Solids)	≤ 100 mg/L	Compliant

16. That it is evident from the above table that the deponent has implemented robust treatment processes, including primary, secondary, and tertiary treatments, to ensure that the treated water meets the prescribed standards. Furthermore, it is humbly submitted that no effluent is discharged outside the premises, as all treated water is utilized entirely within the premises for purposes such as gardening and other permissible activities. The deponent reiterates full compliance with all applicable byelaws and government directives in this regard.

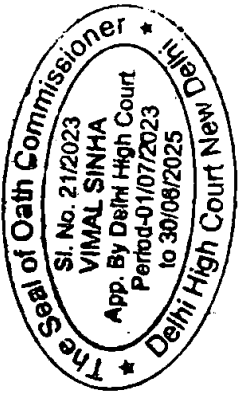


17. That it is further submitted that in relation to Air Quality Management, The consent order stipulates strict air quality standards for emissions from diesel generators (DG sets). The following table summarizes the air quality parameters:

Parameter	Standard Limit	Current Status
Particulate Matter (PM)	$\leq 100 \mu\text{g}/\text{m}^3$	Compliant
Sulfur Dioxide (SO ₂)	$\leq 80 \mu\text{g}/\text{m}^3$	Compliant
Nitrogen Dioxide (NO ₂)	$\leq 80 \mu\text{g}/\text{m}^3$	Compliant

18. That the deponent ensures that all emissions from DG sets are within permissible limits by utilizing appropriate pollution control devices and maintaining operational protocols.

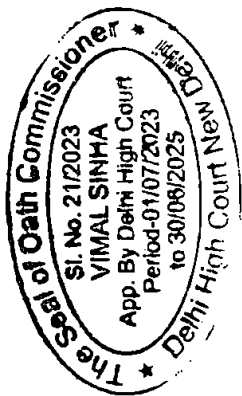
19. That the consent order mandates immediate reporting in case of any malfunction of the STP or ETP. The deponent has established protocols to ensure that the Production ceases immediately if there is a stoppage in treatment facilities and the UPPCB is notified via fax/phone/email without delay.



20. That it is further submitted before this Hon'ble tribunal that in relation to the Environmental Sustainability Initiatives, the deponent is dedicated to environmental sustainability through various initiatives:

A. Green Belt Development: The company is required to develop a green belt covering a minimum of 15% of the industrial premises, contributing to biodiversity and pollution reduction.

B. Recycling Treated Effluent: The treated sewage is recycled for gardening and other uses within the premises, maximizing resource efficiency.



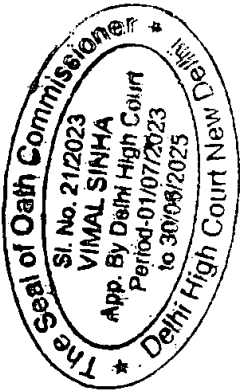
21. That moreover, the deponent has complied with financial requirements by submitting a bank guarantee equivalent to the initial consent fees, ensuring accountability for compliance with environmental regulations.

22. That in reply to the para 4 D, it is humbly stated and submitted before this hon'ble tribunal that This is not the first complaint filed against Respondent No. 6 Company. Similar fabricated and baseless complaints were lodged in 2022 and 2024. Following comprehensive

inquiries into these allegations, it was conclusively determined that there was no encroachment on any pond by the Respondent No. 6 Company. In the inquiry report dated 13.09.2022, it was explicitly stated that the land bearing Khasra Nos. 1211 (0.0190 hectares), 1250 (0.0760 hectares), 1251 (0.0250 hectares), 1598 (0.1520 hectares), 1653 (0.0380 hectares), and 1681 (0.2020 hectares) (hereinafter referred to as "the land in question") consists of vacant land containing water, bushes, and grass. The report further confirmed that the entire land is free from any form of encroachment.

True copy of the enquiry report dated 13.09.2022 is already been annexed as Annexure A-2 in the reply affidavit preferred by the respondent no. 6 dated 28.11.2024 (Pg. No. 12-52).

23. That in reply to the para 5 A of the additional affidavit submitted by the respondent no. 2, UPPCB, it is humbly submitted before this hon'ble tribunal that vide a letter dated 21.10.2024, Respondent No. 6 duly conveyed to the Additional District Magistrate, Lucknow,



its readiness to comply with the directions regarding the restoration of the ponds.

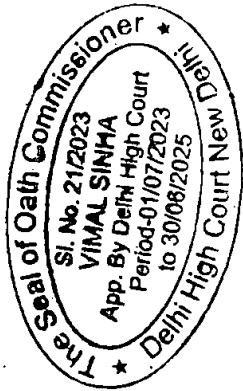
True copy of the letter dated 21.10.2024 is already annexed as annexure A-5 to the reply affidavit preferred by the respondent no. 6 dated 28.11.2024 (Pg. No.- 74-76)

24. That in reply to paragraphs 5B, 5C, and 5D are covered in the aforementioned sections and are not reiterated here for the sake of brevity.

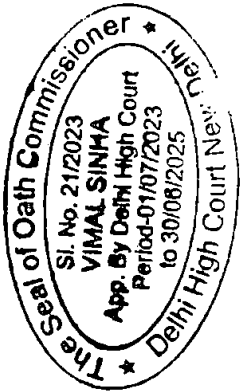
25. That in reply to the Para 5 E stating that there is no provision for rain water harvesting has been made by the respondent no. 6, it is humbly submitted before this hon'ble tribunal that a comprehensive rainwater harvesting plan has been developed for Omaxe City.

A true copy of the map illustrating the rain water harvesting plan is annexed herein as **ANNEXURE-4**

26. That in reply to para 6 A it is submitted by the deponent herein that vide a letter dated 21.10.2024, Respondent No. 6 duly conveyed to the Additional District Magistrate, Lucknow, its readiness to comply with the directions regarding the restoration of the ponds.



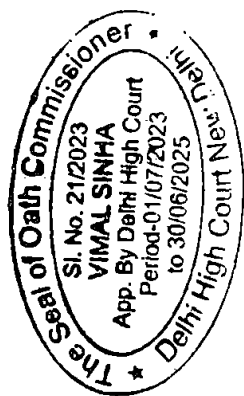
27. That in reply to para 6 B, it is humbly submitted before this hon'ble tribunal that pursuant to the order of the Hon'ble National Green Tribunal, an inspection was conducted by the UPPCB in the presence of representatives from the deponent herein. The inspection committee identified the pond areas and confirmed that no construction activities had been carried out on these sites. It was further established that the deponent herein is neither discharging any solid or liquid waste into the identified pond areas nor has it undertaken any form of development on them. The ponds remain as vacant land, untouched and undeveloped. Additionally, the deponent has complied with all directions issued by the District Administration and continues to adhere to them diligently.



28. That in reply to para 6 C it is submitted by the deponent herein that the layout plan and land map of Omaxe City, as approved by the Lucknow Development Authority, mandate a 15% green belt area, a requirement that the deponent has duly fulfilled. Furthermore, the No Objection Certificate (NOC) issued by the UPPCB (attached

above) also stipulated a 15% green belt area, which has been complied with. The deponent continues to take proactive measures to further enhance the green belt area. A copy Photographs attached with this reply showcase the lush green spaces within the township, highlighting these efforts as is annexed here as **ANNEXURE_5**

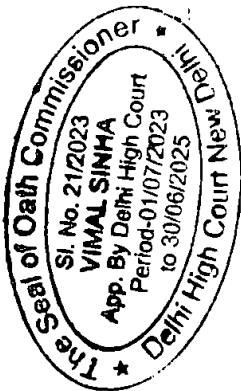
29. That in reply to para 6(D), it is humbly submitted before this Hon'ble Tribunal that the deponent is committed to adhering to all applicable environmental norms and guidelines as prescribed by the relevant authorities. Solid waste generated within the township, primarily from domestic households, is collected at regular intervals and handed over to the Uttar Pradesh Nagar Nigam for proper disposal in accordance with prescribed norms, with municipal vehicles managing the collection. Additionally, the deponent emphasizes its commitment to sustainable water management practices and has taken measures, including rainwater harvesting, within the township in compliance with governmental regulations. The deponent assures this Hon'ble Tribunal of its continued efforts to



enhance and align its environmental management practices with statutory requirements and best practices.

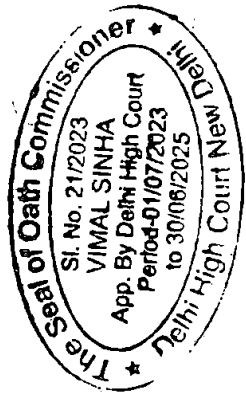
30. That in reply to the para 6 E, it is humbly submitted that the deponent ensures full compliance with all conditions outlined in the Consent to Operate and the NOC issued by the UPPCB. Omaxe City, being a residential township, is equipped with a well-functioning Sewage Treatment Plant (STP) with a capacity of 2200 KLD, which exceeds the requirements set under the norms.

31. That the Sewage Treatment Plant (STP) operates effectively and was observed to be in proper working condition during the UPPCB inspection conducted in the presence of representatives from Omaxe Limited. It is humbly submitted that the STP has sufficient capacity to treat the wastewater generated within the township, ensuring compliance with regulatory norms. Furthermore, all treated wastewater is recycled and utilized within the premises for purposes such as irrigation and gardening, with no effluent being discharged outside. Supporting photographs of the STP and the latest water sample



report, demonstrating compliance with applicable standards, are attached for reference.

32. That in reply to the para 7, it is respectfully submitted that, as per the findings of the Joint Committee inspection and the records and documents provided by the Revenue Department, the responsibility for the development of the ponds has been duly acknowledged by Respondent No. 6. These ponds will be developed in compliance with the stipulations outlined in the Completion Certificate dated 24.04.2010, and subsequently handed over to the Nagar Nigam as mandated. Furthermore, it is affirmed that the Sewage Treatment Plant (STP) and Diesel Generator (DG) sets installed within the township are operating effectively and in full compliance with the prescribed environmental and regulatory parameters.

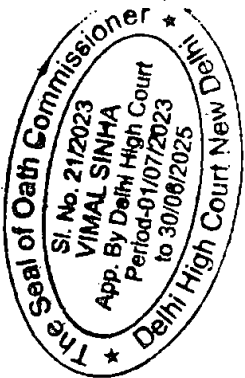


33. That in reply to the allegation regarding non-compliance with the conditions of the NOC and CTO mentioned in para 8, specifically concerning the maintenance of the prescribed green belt area and the provision for rainwater harvesting, it is humbly submitted that a notice has been duly issued to Respondent No. 6, as detailed hereinabove.

Respondent No. 6 reiterates its commitment to addressing these concerns in accordance with the stipulated norms and has taken significant steps to ensure compliance, including the development of a green belt covering 15% of the township area as revised under the amended NOC dated 05.02.2007. Respondent No. 6 remains dedicated to adhering to all regulatory requirements and further enhancing its environmental management practices.

34. For that the deponent has already its letter dated 25/11/2024 replied to the letter dated 22/11/2024 issued by the UPPCB in terms of this Hon'ble Tribunals Orders.

A true copy of the letter dated 25/11/2024 is annexed here as **ANNEXURE 6**.



FOR OMAXE LTD
[Signature]
Authorized Signatory
DEPONENT

VERIFICATION

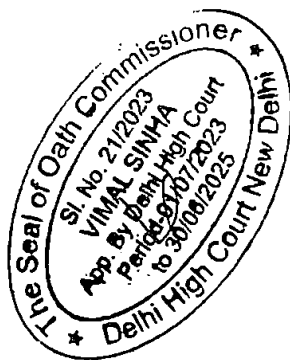
I, above named deponent do hereby solemnly state and affirm that the contents of the above reply / affidavit are true and

correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

07 JAN 2025

I identify the deponent who has signed in my presence

signed and verified at _____ on this _____ day of January 2025.



DEPONENT
for OMAXE LTD.

Authorised Signatory
(Authorised Signatory)

07 JAN 2025

CERTIFIED THAT THE DEPONENT
Sh./Smt./Km..... D. Dutt Sharma
S/o W/o D/o..... R. Dutt
Identified by Shri/Smt..... R. Dutt
has solemnly affirmed to me at Delhi
on..... at Sl No..... 3
that the contents of the affidavit which
have been read & explained to me are
true and correct to his knowledge.

Vimal Singh
Oath Commissioner, Delhi

पर्यावरण
GRAPHA PARYAVARAN

क्षेत्रीय कार्यालय
Regional Office

Annexure-1

दूरभाष : २३८८३११
Phone : 2388311



उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड लखनऊ
UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

सन्दर्भ सं० 1716 | 1405-3189 | 07
Ref. No. :
सेवा में,

दिनांक
Dated : ...20...01...2007

मै० ओमेक्स सिटी,
औरंगाबाद जागीर, औरंगाबाद खालसा,
लखनऊ ।

विषय: पर्यावरणीय प्रदूषण के दृष्टिकोण से अनापत्ति प्रमाण-पत्र के निर्गमन के सम्बन्ध में :
महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र का संदर्भ ग्रहण करें । आपके आवेदन पत्र के अभिलेखों एवं प्रेषित सूचनाओं के आधार पर जांच की गयी तथा आपके आवेदन पर विचार किया गया । आपको ग्राम- औरंगाबाद खालसा, के खसरा सं०-1167-1283, 1285 ग, 1285 ख, 1379, 1312, 1313, 1316, 1317, 1319, 1321, 1329, 1338, 1598, 1599, 1600, 1603, 1606, 1673, 1674, 1677, 1680, 1681, 1683, 1713 एवं ग्राम औरंगाबाद जागीर खसरा सं०- 1485 पर टाउनशिप एवं अन्य सुविधाओं की स्थापना हेतु निम्नलिखित शर्तों के अधीन अनापत्ति प्रमाण-पत्र प्रदान किया जाता है :-

1. आप द्वारा निर्माणाधीन टाउनशिप का कुल क्षेत्रफल एवं विल्टअप एरिया प्रस्तावित क्षेत्रफल से अधिक नहीं होगा ।
2. टाउनशिप भू-जल से आपूर्ति हेतु संबंधित विभाग के सक्षम अधिकारी से पूर्व अनुमति प्राप्त करेगा ।
3. स्थल पर निर्माण कार्य लखनऊ विकास प्राधिकरण से स्वीकृत मानचित्र के अनुसार कराया जायेगा ।
4. टाउनशिप प्रस्तावनुसार 2200 के०एल०डी० समता के एस्०टी०पी० का निर्माण डिसइन्फेक्शन यूनिट के साथ सीवेज जनित होने के पूर्व करेगा तथा शुद्धिकृत उत्प्रवाह का प्रस्तावानुसार ग्रीनबेल्ड, गार्डनिंग एवं फ्लशिंग हेतु प्रयोग करेगा ।
5. टाउनशिप शुद्धिकरण व्यवस्थाओं हेतु अलग से डी०जी० सेट स्थापित करे तथा उक्त हेतु अलग से विद्युत मीटर स्थापित करे ।
6. सॉलिड वेस्ट मैनेजमेण्ट नियमानुसार किया जाये तथा बायोडीग्रेडेबुल वेस्ट के लिए वर्मीकल्चर किया जाये ।
7. समस्त प्रस्तावित डी०जी० सेट्स पर ध्वनि रोधक व्यवस्थाओं के साथ-साथ बोर्ड मानकों के अनुसार पर्याप्त ऊँचाई की चिमनी भी स्थापित की जाये ।
8. टाउनशिप नियमानुसार रेन वाटर हार्वेस्टिंग की व्यवस्था करे ।
9. टाउनशिप नियमानुसार कम से कम 33 प्रतिशत कुल प्रस्तावित क्षेत्रफल का हरित पट्टिका के रूप में विकसित करे ।
10. टाउनशिप से कोई भी प्रदूषित उत्प्रवाह बाहर जनित नहीं होगा ।
11. टाउनशिप को संचालन से पूर्व बोर्ड से जल/वायु सहमति प्राप्त करना होगा ।
12. आपकी टाउनशिप का कवरेज एरिया 50 हैक्टेयर से कम होने के कारण आपको ई०आई०ए० नोटिफिकेशन 2008 संबंधी अधिसूचना दिनांक- 14.09.2008 के अन्तर्गत पर्यावरण मंत्रालय, भारत सरकार से क्लीयरेंस प्राप्त करने की आवश्यकता नहीं है ।
13. उपरोक्त शर्तों की अनुपालन आख्या प्रतिमाह बोर्ड को सूचित करना सुनिश्चित करें ।

उपरोक्त समस्त शर्तों का कड़ाई से अनुपालन सुनिश्चित किया जाये । उक्त शर्तों का उल्लंघन पाये जाने की दशा में निर्गत अनापत्ति निरस्त करते हुये जल/वायु अधिनियमों के अन्तर्गत विधिक कार्यवाही की जा सकती है ।

मुख्य,
(के०के०शर्मा)
मुख्य पर्यावरण अधिकारी

प्रतिलिपि: निम्न को सूचनार्थ प्रेषित ।

- 1- महाप्रबन्धक, जिला उद्योग केन्द्र, लखनऊ ।
- 2- उपाध्यक्ष, लखनऊ विकास प्राधिकरण, लखनऊ ।

मुख्य पर्यावरण अधिकारी

AR o/c

ANNEXURE P-2

5

1864/NOC-3189/07

5-2-07

सेवा में,

मै० ओमेक्स सिटी,
औरंगाबाद जागीर, औरंगाबाद खालसा,
लखनऊ ।

विषय: अनापत्ति प्रमाण-पत्र सं०- १७१६/एन०ओ०सी०-३१८६/०७
दिनांक- २०-०१-०७ में संशोधन के सम्बन्ध में :

महोदय,

कृपया अपने पत्र दिनांक- ०२-०२-०७ का संदर्भ ग्रहण करने का कष्ट करें । आपकी पत्रावली एवं उसके साथ प्रस्तुत एल०डी०ए० द्वारा निर्गत तलपट मानचित्र का परीक्षण किया गया । उनके परीक्षण एवं आपके प्रार्थना-पत्र पर विचार करते हुए आपको निर्गत एन०ओ०सी० संख्या १७१६/एन०ओ०सी०-३१८६/०७ दिनांक-२०-०१-०७ में निम्नलिखित संशोधन किये जाते हैं :-

- १- पत्र के पैरा नं०-१ में खसरा संख्या १३७६ के स्थान पर १३०६ पढ़ी जाये ।
- २- बिन्दु संख्या- ६ पर अंकित हरित पट्टिका के रूप में विकसित किये जाने वाला क्षेत्रफल एल०डी०ए० द्वारा अंकित निर्देशों के अनुसार आपके टाउनशिप के कुल क्षेत्रफल का कम से कम १५ प्रतिशत रखने में बोर्ड को कोई आपत्ति नहीं है ।
- ३- अनापत्ति प्रमाण-पत्र की अन्य शर्तें पूर्ववत् रहेगी ।

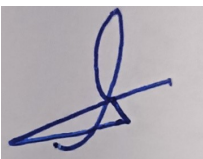
भवदीय,



(के०के०शर्मा)

मुख्य पर्यावरण अधिकारी
क्षेत्रीय अधिकारी

०/६

true copy



Annexure }

Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone: 0522-2720828, 2720831, Fax: 0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

215952/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2024

Date: 30/07/2024

To,

M/s

Omaxe City of M/s Omaxe Limited

village - Aurangabad Khalsa, Aurangabad Jangir, Tehsil - Sarojani
Nagar, Distt - Lucknow, LUCKNOW, 226025Application Id-
27303095

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to Omaxe City of M/s Omaxe Limited located at village - Aurangabad Khalsa, Aurangabad Jangir, Tehsil - Sarojani Nagar, Distt - Lucknow, LUCKNOW, 226025. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Omaxe City of M/s Omaxe Limited granted for the period from 30/07/2024 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
------	---------	----------	------

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1005.54 KLD	STP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 to 9
2	BOD (mg/L)	20 mg/l
3	Fecal Coliform (MPN/100ml)	1000
4	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dg sets of 125 KVA	Diesel	1	Particulate Matter	2.2 meter above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P) Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent to Operate is valid for operation of STP of 2200 KLD capacity for the treatment of sewage 1005.54 KLD and operation of DG set of 125 KVA in the housing society of M/s Omaxe City of M/s Omaxe Limited, village -Aurangabad Khalsa, Aurangabad Jangir, Tehsil -Sarojani Nagar, Distt -Lucknow.

2. The unit shall deposit Environmental Compensation of Rs. 14,25,000/ (Rs Fourteen lakh Twenty Five Thousand Only) imposed against the unit imposed by UPPCB vide letter dated 29.07.2024 within 15 days
3. Unit shall operate and maintain the STP and treated effluent shall always meet the norms for STPs as prescribed in the Environment (Protection) Rules 1986.
4. Electromagnetic flow meter shall be installed at water source (Tube well) and outlet of STP and shall maintain the records.
5. DG set of 125 KVA shall always be equipped with canopy and stack height of 2.2 meter above from the roof of nearest building.
6. Operation of Air pollution control system and operation of the unit must ensure protection of ambient air of the area.
7. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
9. Unit shall comply the provisions of Solid waste Management Rules 2016, and shall ensure safe disposal of solid waste generated.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Digitally signed by Vivek Roy
Date: 2024.08.04 01:22:29 +05'30'
Vivek Roy
Chief Environment Officer

Copy to:

Regional Officer Lucknow to ensure the compliance of the conditions imposed in the consent order

Digitally signed by Vivek Roy
Date: 2024.08.04 01:22:53 +05'30'
Vivek Roy
Chief Environment Officer



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश

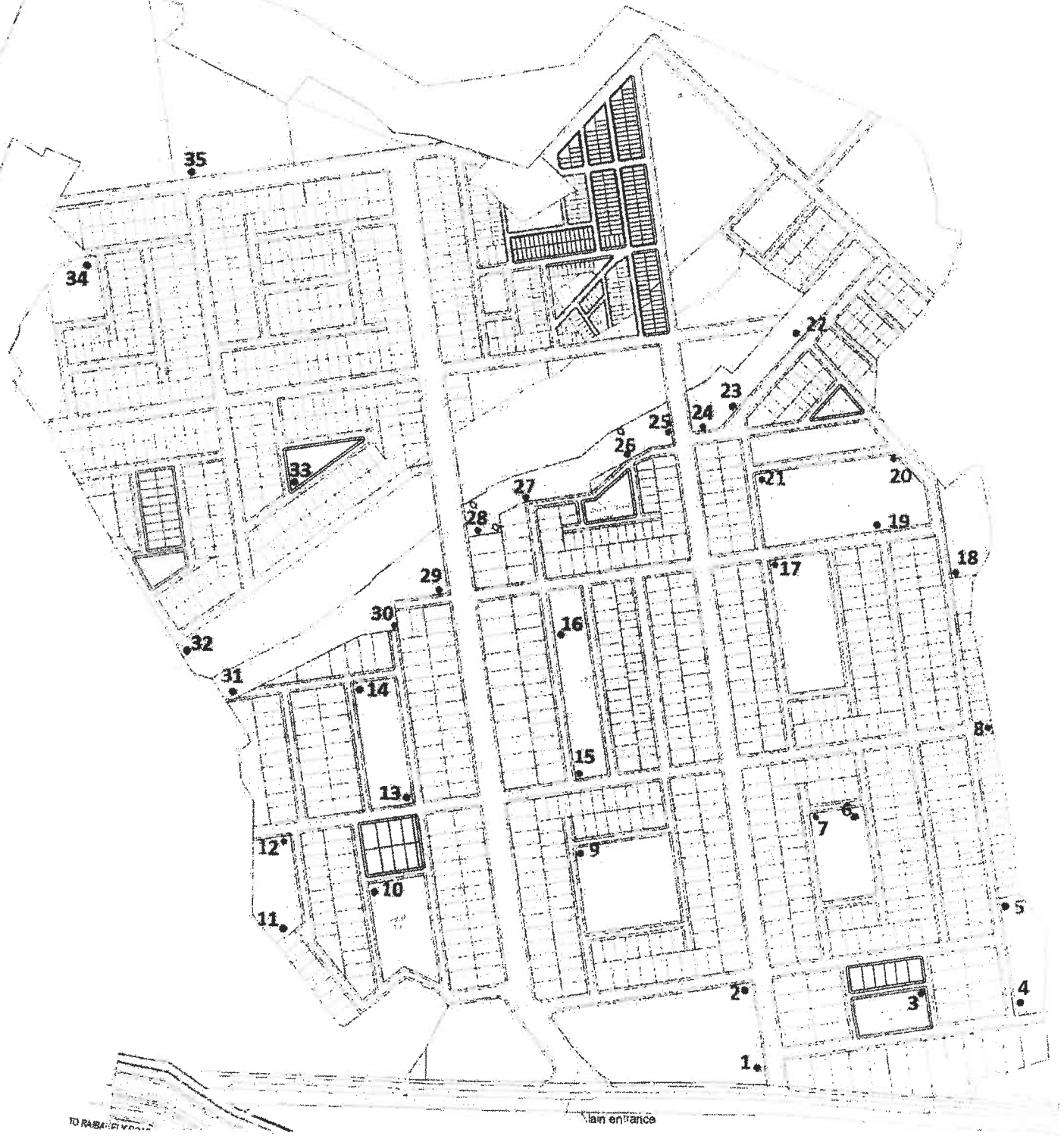


- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

true copy

OMAXE CITY PHASE-1 & 2
RAIN WATER HARVESTING LOCATION DETAILS













Date- 28/11/24

To,
Chief Environmental Officer (Circle-5)
Uttar Pradesh Pollution Control Board
TC-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow-226010

Subject: Compliance report in reply to letter no. H20050/C-5/212/O.A. No.-
836/24 issued on date 22/11/2024 in reference to case Sarita Dwivedi v State of
U.P & others (O.A No. 836/2024).

Sir,

We are complying with all the conditions placed/listed in the Letter
(H20050/C-5/212/O.A. No.- 836/24). The point wise compliance of the Consent
Conditions are as follows:

1. *"M/s Omaxe Limited should prioritise the restoration of the identified ponds and ensure their proper management as per the direction of the district administration. A timeline for restoration should be established and communicated to all stakeholders."*

Our Reply:

- a. In pursuance of Hon'ble National Green Tribunal order, an inspection was conducted by the UPPCB in presence of representatives of Omaxe Limited.
- b. The inspection committee identified the ponds and discovered that no construction whatsoever was done on the identified pond areas. It was also discovered that Omaxe Limited is not discharging any **solid or liquid waste on the area of identified ponds.**

"This is to inform that please make all correspondence with us on our Zonal Office Address only,,

OMAXE LIMITED

Zonal Office : CYBER TOWER, IInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

Tel.: 0522-4913000, M. No. 9999999 315

Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Regd. Office : Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064, Website : www.omaxe.com CIN : L74899HR1989PLC051918

डाक प्राप्ति रसीद
प्राप्ति दिनांक 28/11/24
प्राप्तकर्ता के हस्ताक्षर...
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

- c. The identified area for the pond is just a vacant land lying as it is, and no development has ever been done on those identified ponds.
 - d. Omaxe Limited has neither done any encroachments nor it discharges any sort waste on the identified pond areas.
 - e. It is also submitted that the directions issued by the District Administration is being complied in a continuous manner by Omaxe Limited.
2. *“A detailed plan must be submitted to the relevant authorities to increase the green belt area to meet the 33% requirement, including specific timelines and measures for implementation”*

Our Reply:

- a. Omaxe City layout plan/Land Map passed by Lucknow Development Authority mandated 15% of green belt area that is duly been fulfilled by the Omaxe Limited.
 - b. The NOC issued by UPPCB (attached along with our reply) also directed M/S Omaxe Limited to have 15% as green belt area, which has already been fulfilled.
 - c. Omaxe Limited in continually taking steps to increase the green belt area.
 - d. Few pictures are also attached along with our reply showing the lush green areas of the Township.
3. *“Implement a strict schedule for submitting compliance reports to UPPCB on a monthly basis, detailing all environmental management practices being adopted, especially concerning solid waste management and rainwater harvesting.”*

Our Reply:

- a. Omaxe Limited sends consent compliances on a regular basis and agrees to send the compliance report to UPPCB on a monthly basis along with the details of all environmental management practices being adopted.
- b. All the solid waste generation is through domestic households, that are the residents in the township. The disposal of such solid waste is done in regular intervals.
- c. The solid waste generated in the area is duly given to Uttar Pradesh Nagar Nigam for disposal within norms. The municipal vehicles regularly take out the solid waste generated for the disposal within norms.
- d. A comprehensive plan for rainwater harvesting has been devised in the Omaxe City, a map is also attached along with our reply for your kind perusal.
- e. Currently, rainwater harvesting is being done in 35 locations within the township as per the governmental norms.

4. *“Developer must ensure compliance of all the points of consent to operate issued under Air Act, 1981 and Water Act, 1974 by UPPCB and all the points of NOC conditions issued by UPPCB”*

Our Reply:

- a. Omaxe Limited is complying with all the conditions placed under Consent to Operate and NOC issued by UPPCB.
- b. Omaxe City is a township which is only used for residential purposes. A well-functioning STP has been installed of 2200 KLD that is more than the requirement set under the norm. This STP runs 20 hours a day and is well functioning.

- c. At the time of inspection by UPPCB in presence of representatives of Omaxe Limited, STP was found to be operational. During the inspection it was discovered that the capacity 2200 KLD of STP is more than what is required under the norms. In effect, the STP installed in the township is more than sufficient for treating the total waste water generated.
- d. All the waste-water generated after the treatment is recycled/re-used for irrigation/gardening purposes.
- e. Few pictures of the STP are also attached along with our reply for your kind perusal.
- f. The latest water sample report is also attached along with our reply, the report is a proof that the treated effluent used for gardening/irrigation purposes is within the norms.

It is requested that, kindly consider our point wise compliance for which we shall be highly obliged.

For Omaxe City of M/S Omaxe Limited



Authorised Signatory

1864/NOC-3189/07

5-2-07

सेवा में,

मै० ओमेक्स सिटी,
औरंगाबाद जागीर, औरंगाबाद खालसा,
लखनऊ ।

विषय: अनापत्ति प्रमाण-पत्र सं०- १७१६/एन०ओ०सी०-३१८६/०७
दिनांक- २०-०१-०७ में संशोधन के सम्बन्ध में :

महोदय,

कृपया अपने पत्र दिनांक- ०२-०२-०७ का संदर्भ ग्रहण करने का कष्ट करें । आपकी पत्रावली एवं उसके साथ प्रस्तुत एल०डी०ए० द्वारा निर्गत तलपट मानचित्र का परीक्षण किया गया । उनके परीक्षण एवं आपके प्रार्थना-पत्र पर विचार करते हुए आपको निर्गत एन०ओ०सी० संख्या १७१६/एन०ओ०सी०-३१८६/०७ दिनांक-२०-०१-०७ में निम्नलिखित संशोधन किये जाते हैं :-

- १- पत्र के पैरा नं०-१ में खसरा संख्या १३७६ के स्थान पर १३०६ पढ़ी जाये ।
- २- बिन्दु संख्या- ६ पर अंकित हरित पट्टिका के रूप में विकसित किये जाने वाला क्षेत्रफल एल०डी०ए० द्वारा अंकित निर्देशों के अनुसार आपके टाउनशिप के कुल क्षेत्रफल का कम से कम १५ प्रतिशत रखने में बोर्ड को कोई आपत्ति नहीं है ।
- ३- अनापत्ति प्रमाण-पत्र की अन्य शर्तें पूर्ववत् रहेगी ।

भवदीय



(के०के०शर्मा)

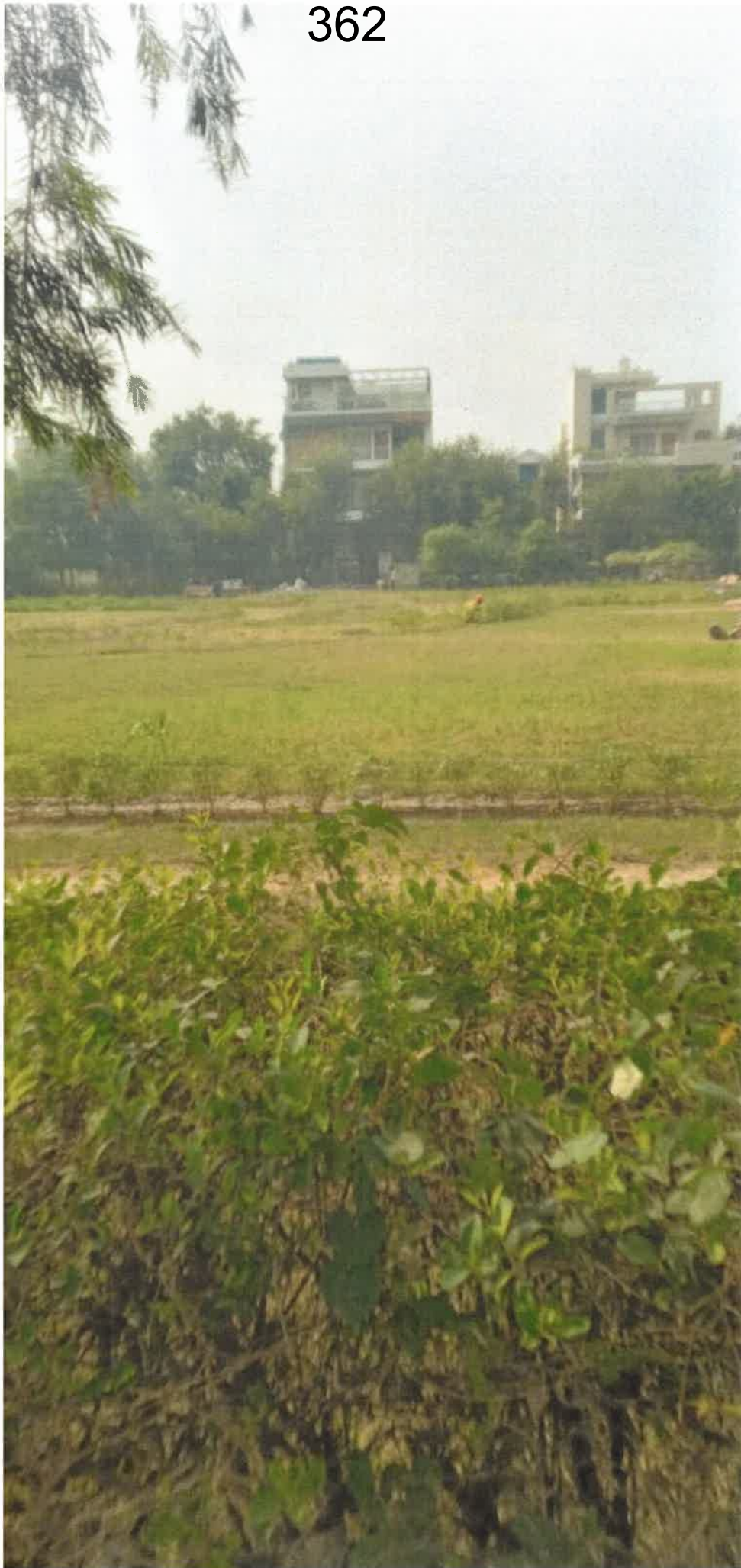
मुख्य पर्यावरण अधिकारी
क्षेत्रीय अधिकारी

०/६

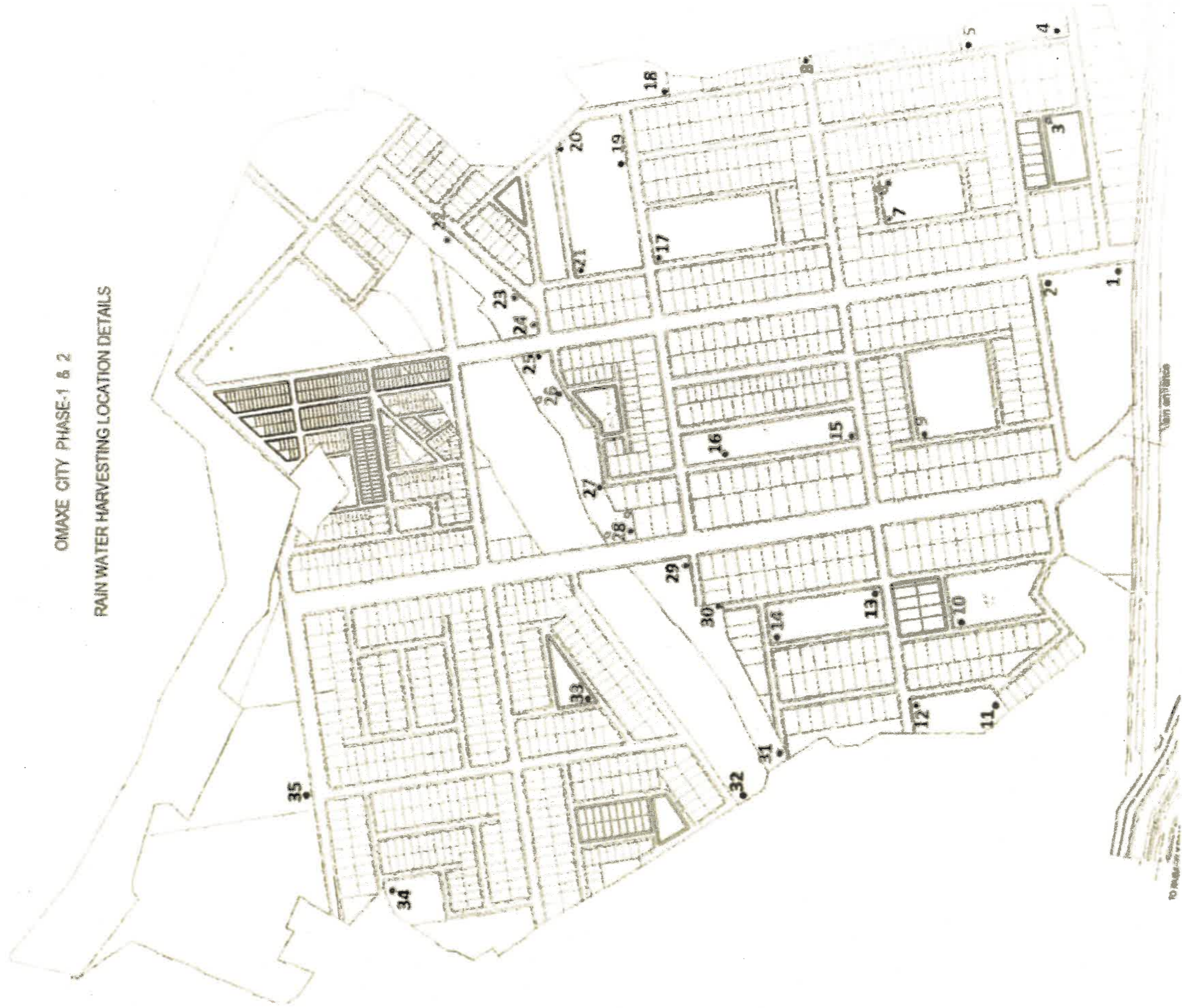






OMAXE CITY PHASE-1 & 2
RAIN WATER HARVESTING LOCATION DETAILS













CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 28503457/Lucknow/2024/paybasis

Date: 16/10/2024

- 1- **Name of Industry:** Omaxe Limited, Aurangabad khalsa, Vill-Aurangabad khaslsa, Raebarielly road, Amar shaheed path
- 2- **Address of Industry:** Vill-Aurangabad khaslsa, Raebarielly road, Amar shaheed path
- 3- **District:** Lucknow
- 4- **Description about sampling point:** Final outlet of STP
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** Rajjan Tripathi SA
- 7- **Colour and Odour:** - -
- 8- **Quantity and Packing:** 2 lit plastic jerrycan & 1 MPN glass bottle
- 9- **Date of Sample Collection:** 08/10/2024
- 10- **Analysis Indented by:** RO Lucknow
- 11- **Date of sample receipt in Lab:** 09/10/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.60	As per MoEF&CC/CPCB	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	46.0	„	10-20000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2800	„	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	700	„	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	18.0	„	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	134.0	„	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
 Digitally signed by SAMRENDRA SINGH
 Date: 2024.10.16 18:09:25
Samrendra Singh (ASO)

RAM GOPAL
 Chief Environmental Officer
 Central Laboratory
 Digitally signed by RAM GOPAL
 Date: 2024.10.16 18:09:38

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

1	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatablea solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above receiving water temperature	-	-	Shall not exceed 5°C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH3) mg/l,Max	100	-	-	100
11	Free ammonia (as NH3)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand 1[3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Murcury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C6H5OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	2 (***)	*	*	*	*

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

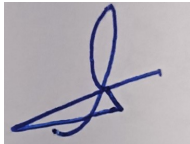
2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1):

<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=>

(2) cpcb.nic.in/Industry_Specific_Standards.php



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